

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4286
ANSWERED ON:02.05.2012
DEVELOPMENT OF COAL BLOCKS
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Will the Minister of COAL be pleased to state:

- (a) whether the Government is suffering heavy losses on account of not starting work in the mines which have been allocated to various public and private companies;
- (b) if so, the details thereof;
- (c) whether the Government has constituted any authority to monitor private companies who have been allocated coal blocks and if so, the details thereof;
- (d) if not, the manner in which safety measures, service conditions and social security measures pertaining to labourers are proposed to be implemented;
- (e) whether any foreign company is also being allotted coal blocks; and
- (f) if so, the details thereof and the reasons therefore?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) & (b): The only revenue which accrues from the coal mines is royalty and other taxes on the quantum of coal whenever it is produced.
- (c): The Government has not constituted any authority to monitor the private companies who have been allocated coal blocks.
- (d): The safety measures, service conditions and social security measures pertaining to labourers related to allotted coal blocks is the responsibility of the allocatee and the same are enforced by concerned authorities under the relevant statutes.
- (e): No applications from foreign companies are received/pending before the Government.
- (f): Does not arise in view of reply given at (e) above.